

# LOK SABHA DEBATES

## (Part II—Proceedings other than Questions and Answers)

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### LOK SABHA

Monday, 25th March, 1957

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]  
QUESTIONS AND ANSWERS  
(See Part I)

11-40 hrs.

\*CORRECTION OF ANSWER TO  
STARRED QUESTION No. 39

#### PAPERS LAID ON THE TABLE

SLUM AREA (IMPROVEMENT AND  
CLEARANCE) RULES

The Deputy Minister of Health (Shrimati Chandrasekher): I beg to lay on the Table under sub-section (3) of Section 40 of the Slum Areas (Improvement and Clearance) Act, 1956, a copy of the Slum Areas (Improvement and Clearance) Rules, 1957, published in the Notification No. F.8-7/57-L.S.G., dated the 6th February, 1957. [Placed in Library. See No. S-53/57.]

APPROPRIATION ACCOUNTS (CIVIL)  
1953-54 AND AUDIT REPORT 1955—  
PART II

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of the Appropriation Accounts (Civil) 1953-54 (including *pro forma* commercial accounts) and the Audit Report 1955—Part II. [Placed in Library. See No. S-58/57.]

STATEMENTS SHOWING ACTION TAKEN  
BY GOVERNMENT ON ASSURANCES' ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various

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assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(1) Supplementary Statement No. II  
Fourteenth Session, 1956.

[See Appendix II, annexure No. 8]

(2) Supplementary Statement No.  
IX Thirteenth Session, 1956.

[See Appendix II, annexure No. 9]

(3) Supplementary Statement No.  
XV Twelfth Session, 1956.

[See Appendix II, annexure No. 10]

(4) Supplementary Statement No.  
XVII Eleventh Session, 1956.

[See Appendix II, annexure No. 11]

(5) Supplementary Statement No.  
XX Tenth Session, 1955.

[See Appendix II, annexure No. 12]

(6) Supplementary Statement No.  
XXVI Ninth Session, 1955.

[See Appendix II, annexure No. 13]

#### AMENDMENTS TO CENTRAL EXCISE RULES

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications, making certain further amendments to the Central Excise Rules, 1944.

(1) Notification No. S.R.O. 651,  
dated the 2nd March, 1957.

(2) Notification No. S.R.O. 747,  
dated the 9th March, 1957.

[Placed in Library. See No. S-65/57]

INDIAN ADMINISTRATIVE SERVICE  
(SPECIAL RECRUITMENT) REGULATIONS

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Shri Datar, I beg to lay on the Table a copy of the Indian Administrative Service (Special Recruitment) Regulations, 1956.

[Placed in Library. See No. S-66/57]

\*See Part I Debates, dated the 25th March, 1957, Cols.